

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 202/73(4)/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Adarsh Bhikarta and Jankalyan
V/s.
SAI Prakash Properties Developers Ltd.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA.	ADV.	PETITIONER	
2.				

ORDER

Learned Advocate Ms. Natasha Sutaria present for Petitioner. None present for Respondent.

Petitioner counsel wants to amend the petition.

List the matter on 14.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL